CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

OA No. 313 of 1996

Thursday, this the 8th day of January, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

K. Gangadharan,
 S.No. MW. 3999,
 Head Train Examiner (HTXR),
 Southern Railway, Cannanore.

. Applicant

By Advocate Mr. CT Ravikumar

Versus

- The Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat.
- The Chief Personnel Officer, Southern Railway, Personnel Branch, Park Town PO, Madras - 600 003
- 3. Union of India represented by the Secretary,
 Ministry of Railways, New Delhi.
- 4. C.T. Abraham,
 Chief Train Examiner,
 Carriage and Wagon Superintendent's
 Office, Ernakulam Marshalling Yard,
 Southern Railway, PO Thammanam,
 Ernakulam.

Respondents

By Advocates Mr. KV Sachidanandan (R1-3) and Mr. TC Govindaswamy (R4)

The application having been heard on 8-1-1998, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

The applicant seeks to quash A-3 and A-4 orders dated 14-1-1994 and 24-6-1994 respectively issued by the first respondent, to declare that he is entitled to be ranked above the 4th respondent in the combined seniority list of

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Head Train Examiner in Southern Railway, and to direct the 2nd and 3rd respondents to grant seniority to him above the 4th respondent in the cadre of Head Train Examiner in Southern Railway and to grant him all consequential benefits.

- After hearing the OA for sometime, the learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a detailed representation to the 2nd respondent for redressal of his grievance. The learned counsel appearing for the departmental respondents submitted that there is no objection for permitting the applicant to submit a detailed representation to the 2nd respondent for redressal of his grievance.
- Accordingly, the applicant is permitted to submit a detailed representation to the 2nd respondent through proper channel within three weeks from today. If such a representation is received, the 2nd respondent shall consider the same and dispose of it by a speaking order within three months from the date of receipt of the representation.
- The original application is disposed of as above. costs.

Dated the 8th of January, 1998

S.K. GHOSAL ADMINISTRATIVE MEMBER

A.M. SIVADAS JUDICIAL MEMBER

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LIST OF ANNEXURES

- 1. Annexure A3: Order NO.J/P 612/V/1-Vol.3 dated 14.1.1994 of the Divisional Personnel Officer, Palghat, the first respondent.
- 2. Annexure A4: Order No. J/P 612/V/1-Vol. 3 dated 24.6.1994 of the Divisional Personnel Officer, Palghat, the first respondent.

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